



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1897/2021

This the 07th day of September, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Ms. Suman
(Divorce)
R/o H.No. 168, Near Prakash building
Mahipalpur, Delhi.Applicant

(Through Advocate: Shri Raghav Kapoor)

VERSUS

Central Board of Secondary Education
(through Chairman of Central Board
Of Secondary Education (CBSE)
Having Head Office At-
Shiksha Kendra, 2, Community Centre
Preet Vihar, Delhi-110096. Respondents

(Through Advocate: Shri Anil Shrivastav)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The applicant has filed the present OA under Section 19 of the Administrative Tribunals Act, 1985 praying therein for the following reliefs:

“a) to set aside/quash, the STAGE-2 skilled test
RESULT NOTICE Bearing No.
CBSE/Rectt.Cell/14(85)/DR/2020/4063, Dated
31/05/2021.

b)to declare the Result of STAGE-2 skilled test, considering and opting the procedure which were set and mentioned in official circular hearing No. CBSE/RECTT.CELL/ADVT./FA/01/2019/ dated 15/11/2019 i.e. “A Typing Speed of 35 W.P.M or equivalent speed of 10500 KDPH in English or 30 W.P.M or equivalent speed of 9000 KDPH in Hindi on computer”.

c) If the applicant gets qualified in Stage-2 Skilled Test after considering and opting the procedure which were set and mentioned in official circular bearing No. CBSE/RECTT.CELL/ADVT./FA/01/2019/ dated 15/11/2019, then the Applicant be called for completion of post necessary formalities and requirements leading to her appointment for the said post of JUNIOR ASSISTANT bearing post code 8/19.

d) Allow the present OA in favour of the applicant and against the respondent.

e)Pass any other order, direction or relief which this Hon'ble Tribunal may deem fit and proper in favour of the applicant keeping in view of facts and circumstance of the case and in the kind interest of justice."



2. Learned counsel for the applicant submits that in the mid of the selection process, the respondents have changed the rules of selection. Learned counsel for the applicant submits that aggrieved of the same, she has preferred representations dated 05.04.2021 (Annexure A-7) followed by another representation dated 02.06.2021 (Annexure A-8). However, the same have neither been considered nor been responded to by the respondents.

3. Issue notice. Sh. Anil Shrivastava, learned counsel who appears for the respondents on advance service, accepts notice.

4. Learned counsel for the applicant reiterates that the applicant's aforesaid representations are not being considered. Per contra, Sh. Shrivastava, learned counsel for the respondents submits that the respondents will consider and pass appropriate orders on the representation of the applicant in a time bound manner.

5. In view of the aforesaid, the OA is disposed of without going into the merits of the case, with a direction to the respondents to consider the applicant's aforesaid representations (Annexure A-7 and Annexure A-8) and dispose of the same by passing a reasoned and speaking

order as expeditiously as possible and preferably within a period of four weeks of receipt of a copy of this order.



The OA is disposed of in the aforesaid terms. There shall be no order as to costs.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

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